

ACT NO. IX OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 4th March, 1920.)

An Act further to amend the law relating to
Glanders and Farcy.

WHEREAS it is expedient further to amend the law relating to Glanders and Farcy; It is hereby enacted as follows:—

1. This Act may be called the Glanders and Farcy (Amendment) Act, 1920. Short title.

XIII of 1899.

2. In section 2 (2) of the Glanders and Farcy Act, 1899, the word 'camels' shall be inserted between the words "to" and "asses." Extension of Act to camels.

3. For section 3 of the same Act the following section shall be substituted, namely:— Substitution of new section for s. 3, Act XIII of 1899.

"3. (1) The Local Government may, by notification in the local official Gazette, apply this Act or any provision of this Act to any local area, to be specified in such notification, within the province. Application of Act to local areas by Local Government.

(2) In any such notification the Local Government may further direct that the Act or any provision so applied shall apply in respect of—

(a) all or any of the diseases mentioned or specified in a notification under section 2, sub-section (1),

(b) all animals or any class of animals mentioned in section 2, sub-section (2)."